

MINUTES OF THE MEETING No. 9/12 dated 1.6.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri S.K Aggarwal, DC (MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K Aggarwa, Deptt. of C&PC (PC.Div).
5. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.8/11 for confirmation and confirmed and adopted the same without any change.

Case No M-32 NC No.9/12 Dated 1.6.11	M/ s Liberty Whitewre Ltd, New Delhi F.No. 01/83/50/346/AM10/DES-IV RLA F.No.05/24/40/235/AM10 Lic.No.0510246581 dated 24.7.2009
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The Committee considered the case as per agenda. The case was discussed in the meeting. The revised comments awaited from DIPP. The defer the case for four weeks. Accordingly the case may be re-listed on 15.6.2011..

Case No M-33 NC No.9/12 Dated 1.6.11	M/ s Liberty Whitewre Ltd, New Delhi F.No. 01/83/50/708/AM09/DES-IV RLA F.No.05/24/40/326/AM09 Lic.No.0510226237 dated 26.8.2008
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The Committee considered the case as per agenda. The case was discussed in the meeting. The revised comments awaited from DIPP. The defer the case for four weeks. Accordingly the case may be re-listed on 15.6.2011..

Case No M-34 NC No.9/12 Dated 1.6.11	M/ s Nicomet Inds Ltd, Mumbai F.No. 01/83/50/75/AM06/DES-IV RLA F.No.03/95/40/105/AM06 Lic.No.0310328731 dated 5.5.2005
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The Committee considered the case as per agenda and it came to light during deliberations that the applicant firm in their fresh calculations have not included all raw materials (as pointed while rejecting the case earlier Vide N.C. Meeting No.16/83-ALC1/2005 dated 20.7.2005). It was also noted by the Committee that no specific mention about Sulfuric Acid, Hydrogen Peroxide, Sodium Fluoride etc. was made in their new calculation sheet for value addition. Technical Authority (Deptt. of C&PC(Chem.Div) have also opined, vide their written recommendation through U.O.No.14010/61/2005-Ch.II dated 1.6.2011 (also sent by E-mail to NC-IV) that in case the entire cost of raw materials, as per their original application is taken in to consideration, rejection of the application is maintainable. Hence the Committee rejected the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-35 NC No.9/12 Dated 1.6.11	M/ s Mulchand M Zaveri, Ahmedabad F.No. 01/83/50/1976/AM08/DES-IV RLA F.No.08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda. The Committee decided to issue a D.O letter to DC (MSME) and defer the case. Accordingly the case may re-listed on 8.6.2011.

Case No M-36 NC No.9/12 Dated 1.6.11	M/ s Meghmani pigments, Ahmedabad F.No. 01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda. The case is re-listed on 15.6.2011 for discussion/decision.

Case No M-37 NC No.9/12	M/ s Grauer & Weil (I) Ltd, Mumbai F.No. 01/83/162/993/AM11/DES-IV
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) vide U.O.No.Nil dated 1.6.2011, the Committee decided to correct the description of Export Item/Unit of Measurement/Import Item to read as under:-

1) Lic.No.0310497352 dated 11.12.2008

Import Item

From	To
Electro Clearlac 2000	Clearlac 30

The above decision is in supersession of ALC decision vide Meeting No.37/10 dated 9.12.2009.

2) Lic.No.0310519838 dated 14.5.2009

Against Export Item **No.2** : G.W. Clearlyte, Import Item is amended as under:-

From	To
Electro Clearlac 2000 (Polyacrylic Resin)	Clearlac 30

The quantity and other description mentioned in the minutes of ALC M.No. 9/83 dated 27.5.2009 will remain the same.

3) Lic.No.0310519840 dated 14.5.2009

Against Export Item **No.1** : G.W. Clearlyte, Import Item is amended as under:-

From	To
Electro Clearlac 2000 (Polyacrylic Resin)	Clearlac 30

Export Item **No.2** is amended as under:-

From	To
SOLARAR BEO 252	SOLAR BEO 252

The quantity and other description mentioned in the minutes of ALC M.No. 9/83 dated 27.5.2009 will remain the same.

4) Lic.No.0310526194 dated 29.6.2009

Export Item **No.2** is amended as under:

From	To
Ginthox Q 588 M	Ginthox Q 558 M

And against this export product, Import Item is amended as under :

From	To
Polyvinyl Alcohol (Policizer 173)	Polyvinyl Alcohol (Polysizer 173)

Unit of Measurement of Export Item **No.3,5 & 6** is amended as under:-

From	To
1 Kg	1 Litre

The quantity and other description mentioned in the minutes of ALC M.No. 34/83 dated 18.11.2009 will remain the same.

5) Lic.No.0310567542 dated 31.3.2010

Against Export Item **No.1** : Solar BBIS, Import Item **No.1** is amended as under:-

From	To
Benzene Sulphonamide	Benezene Sulphonamide

Against Export Item **No.2** : Solar PME 900, Import Item is amended as under:-

From	To
Propargyle Alcohol	Propargyl Alcohol

The quantity and other description mentioned in the minutes of ALC M.No. 26/83 dated 29.9.2010 will remain the same.

6) Lic.No.0310566661 dated 25.3.2010

Against Export Item **No.2** : Solar PME 900, Import Item is amended as under:-

From	To
Propargyle Alcohol	Propargyl Alcohol

Against Export Item **No.3** : Solar BBIS, Import Item 1 & 2 is amended as under:-

From	To
1) Benzene Sulphonamide	Benezene Sulphonamide
2) Benezene Sulphoyl Chloride	Benezene Sulphonyl Chloride

The quantity and other description mentioned in the minutes of ALC M.No. 26/83 dated 29.9.2010 will remain the same.

7) Lic.No.0310566490 dated 25.3.2010

Against Export Item **No.2** : Solar PME 900, Import Item is amended as under:-

From	To
Propargyle Alcohol	Propargyl Alcohol

The quantity and other description mentioned in the minutes of ALC M.No. 18/83 dated 4.8.2010 will remain the same.

8) Lic.No.0310567068 dated 29.3.2010

Against Export Item **No.2** : Solar DEP 151, Import Item is amended as under:-

From	To
Propargyle Alcohol	Propargyl Alcohol

Export Item **No.4** is amended as under:-

From	To
ZINCALITE 610 CM	ZINCLITE 610 CM

Against Export Item **No.5** : Nickel Additive 922, Import Item **No.1** is amended as under:-

From	To
Sodium Sachharine	Sodium Saccharin

The quantity and other description mentioned in the minutes of ALC M.No. 26/83 dated 29.9.2010 will remain the same.

9) Lic.No.0310570132 dated 20.4.2010

Against Export Item **No.1** : Nickel Additive 220, Import Item **No.3** is amended as under:-.

From	To
Saccharine	Saccharin

Against Export Item **No.4**: Nickel Additive 922, Import **No.1** is amended as under:-

From	To
Sodium Saccharine	Sodium Saccharin

Against Export Item **No.5** : Zinco Brass Salt, Import Item 1 & 2 is amended as under:-

From	To
1) Soddium Cyanide	Sodium Cyanide
2) Pottasium Cyanide	Potassium Cyanide

The quantity and other description mentioned in the minutes of ALC M.No. 12/83 dated 23.6.2010 will remain the same.

10) Lic.No.0310577784 dated 8.6.2010

Against Export Item **No.1** : Zinclite 610 CM, Import Item **No.2** is amended as under:-

From	To
Lugalvn G 35 (Polyethylene Imine)	Lugalvan G 35 (Polyethylene Imine)

Agaisnt Export Item **No.2**: Solar DEP 151, Import Item is amended as under:-

From	To
Propargyle Alcohol	Propargyl Alcohol

Export Item **No.5** is amended as under:-

From	To
Zinthobrite CLZ 937 BP	Zinthobrite CLZ 937 BS

The quantity and other description mentioned in the minutes of ALC M.No. 19/83 dated 11.8.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-38 NC No.9/12 Dated 1.6.11	M/ s Grauer & Weil (I) Ltd, Mumbai F.No. 01/83/50/778/AM11/DES-IV RLA F.No.03/94/40/312/AM11 Lic.No.0310584218 dated 20.7.2010
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) vide U.O.No.Nil dated 1.6.2011, the Committee decided to correct the description of Export Item and Import Item to read as under:-

Export Item

From	To
Chrome CA Salt (Containing 91% of Chrome Acid)	Chrome CA Salt (Containing 99% of Chrome Acid)

Import Item

From	To
Chrome Acid	Chromic Acid

The above decision is in supersession of ALC decision vide Meeting No.46/83 dated 16.22.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-39	M/ s Fuso Glass India (P) Ltd, Chennai
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NC No.9/12 Dated 1.6.11	F.No. 01/83/50/460/AM11/DES-IV RLA F.No.04/24/40/337/AM10 Lic.No.0410113522 dated 3.5.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 30.5.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	28 MM Double Glazed Glass (DGU) (28 MM DGU Comp of 6 MM Refl HS+16 MM Arogan Gas + 6 MM CLHS Glass	3125 Sq. Mtr.

Import Item

S.No.	Description of Item	Quantity
1.	6 MM Low E coated Reflective Glass	3375 Sq. Mtr.
2.	6 MM Clear Float Glass	3375 Sq. mtr.
3.	Relevant Aluminium Spacer	Net to Net + 2%
4.	Molecular Sieves	3.6 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	10 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
6.	Silicon Sealant	119 grams/ meter of net content of Aluminium spacer used or applied quantity whichever is less
7.	Silicon Sealant	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-40 NC No.9/12 Dated 1.6.11	M/ s Hi-Tech Inks (P) Ltd, Gujarat F.No. 01/83/50/2107/AM09/DES-IV RLA F.No.03/94/40/1213/AM08 Lic.No.0310462773 dated 26.2.2008
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The Committee considered the case as per agenda. The Committee observed that in CA's Certificate of consumption and production data (enclosed along with application), the quantity shown against pigment consumption is much lower than quantity claimed. The Committee felt that the applicant firm has/had made mis-declaration while claiming quantity of inputs in the license. Therefore, the Committee decided to call the applicant for a personal hearing on 29.6.2011 to discuss the discrepancy and decided to hold the case. Letter for PH on 29.6.2011 issued on 8.6.2011. Accordingly the case may be re-listed on 29.6.201.

Case No M-41 NC No.9/12 Dated 1.6.11	M/ s Hi-Tech Inks (P) Ltd, Gujarat F.No. 01/83/50/1578/AM08/DES-IV RLA F.No.03/94/40/854/AM08 Lic.No.0310450553 dated 16.11.2007
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The Committee considered the case as per agenda. The Committee observed that in CA's Certificate of consumption and production data (enclosed along with application), the quantity shown against pigment consumption is much lower than quantity claimed. The Committee felt that the applicant firm has/had made mis-declaration while claiming quantity of inputs in the license. Therefore, the Committee decided to call the applicant for a personal hearing on 29.6.2011 to discuss the discrepancy and decided to hold the case. Letter for PH on 29.6.2011 issued on 8.6.2011. Accordingly the case may be re-listed on 29.6.201.

Case No M-42 NC No.9/12 Dated 1.6.11	M/ s Hi-Tech Inks (P) Ltd, Gujarat F.No. 01/83/50/121/AM11/DES-IV RLA F.No.03/94/40/134/AM11 Lic.No.0310575232 dated 20.5.2010
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The Committee considered the case as per agenda. The Committee observed that in CA's Certificate of consumption and production data (enclosed along with application), the quantity shown against pigment consumption is much lower than quantity claimed. The Committee felt that the applicant firm has/had made mis-declaration while claiming quantity of inputs in the license. Therefore, the Committee decided to call the applicant for a personal hearing on 29.6.2011 to discuss the discrepancy and decided to hold the case. Letter for PH on 29.6.2011 issued on 8.6.2011. Accordingly the case may be re-listed on 29.6.201.

Case No M-43 NC No.9/12	M/ s Lanxess India (P) Ltd, F.No. 01/83/50/223/AM10/DES-IV
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Dated 1.6.11	RLA F.No.03/95/40/1012/AM09 Lic.No.0310518489 dated 5.5.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Comments awaited. Accordingly the case may be re-listed on 22.6.2011.

Case No M-44 NC No.9/12 Dated 1.6.11	M/ s Lanxess India (P) Ltd, F.No. 01/83/50/126/AM11/DES-IV RLA F.No.03/95/40/868/AM10 Lic.No.0310575900 dated 25.5.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Comments awaited. Accordingly the case may be re-listed on 22.6.2011

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2011 MEETING DATE : 01.06.2011

1	Case No.: 539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 29.6.2011..			

2	Case No.: 100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 29.6.2011.			

3	Case No.: 73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 29.6.2011.			

4	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DC(MSME) on 6.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

5	Case No.: 6/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00125/AM12/	RLA File :03/94/040/00663/AM09/	Lic.No/Date:0310488929 03.10.2008	Defer Date:29.06.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.

6	Case No.:5/21/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/85/050/00120/AM10/	RLA File :03/94/040/00236/AM10/	Lic.No/Date:0310528314 10.07.2009	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. Letter issued to Jt.DGFT, Mumbai on 3.6.2011. Accordingly the case may be re-listed on 29.6.2011.			

7	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Accordingly the case may be re-listed on 29.6.2011..			

8	Case No.:7/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00126/AM12/	RLA File :03/94/040/00543/AM10/	Lic.No/Date:0310543615 03.11.2009	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

9	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

10	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:29.06.2011

Decision : The Committee considered the case as per agenda. MFPI requested for copy of application, if the item pertains to food. A copy of application was again sent to MFPI on 9.6.2011 for comments . Accordingly the case may be re-listed on 29.6.2011.

11	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Deffered and Re-indexed
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

12	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DC(MSME) on 8.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

13	Case No.:17/1/83-ALC1/2010		Party Name:PLANT LIPIDS PRIVATE LIMITED		Meet No/Date:9/83-ALC1/2011 01.06.2011		Status:Case Approved								
	HQ File :01/83/050/01048/AM10/		RLA File :10/24/040/00144/AM10/		Lic.No/Date:1010038017 31.03.2010		Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/03/09-10/929 dt. 16.5.2010 stating that the weighted average yield comes to 6.83 % whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12.50 % yield as under:-														
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Coriander oleoresin</td><td>10.87 MT</td><td>Coriander</td><td>86.99 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								Item of Export	Qty	Item of Import	Qty	Coriander oleoresin	10.87 MT	Coriander
Item of Export	Qty	Item of Import	Qty												
Coriander oleoresin	10.87 MT	Coriander	86.99 MT												

14	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

15	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

16	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

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Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Approved
HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/01/09-10/903 dt. 10.5.2010 stating that the weighted average yield comes to 0.89 % whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustard	4.48 MT	Mustard Seed Oil – Cake Meal	448.80 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
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19	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.				

20	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.				

21	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.				

22	Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Transferred to Different Section
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	Defer Date:01.06.2011
Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-VI Section..				

23	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. D.O letter issued on 28.4.2011. Accordingly the case may be re-listed on 29.6.2011.				

24	Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Transferred to Different Section
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873	Defer

		11.10.2010	Date:01.06.2011
Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-VI Section..			

25	Case No.: 23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 29.6.2011			

26	Case No.: 3/25/85-ALC3/2010	Party Name:SUKASO CERA COLORS P.LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Transferred to Different Section
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-VI Section..			

27	Case No.: 22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

28	Case No.: 23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 29.6.2011..			

29	Case No.: 4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda . Chairman directed TA to send D/L to firm by E-mail under intimation by to this office and defer the case for four weeks. Accordingly the case may be relisted on 29.6.2011.			

30	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.3.2011 issued by this office. Reminder issued on 16.5.2011. Accordingly the case may be re-listed on 29.6.2011..			

31	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda . Chairman directed TA to send D/L to firm by E-mail under intimation by to this office and defer the case for four weeks. Accordingly the case may be relisted on 29.6.2011.			

32	Case No.:5/9/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00124/AM12/	RLA File :03/95/040/00590/AM11/	Lic.No/Date:0310605461 09.12.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

33	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

34	Case No.:2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Approved
	HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s United Technologists, Chennai vide their letter dated 23.5.2010 intimated that they have surrendered the licence. In view of this the Committee decided to withdraw the case from on line agenda.			

	RLA, Channai to take action accordingly.

35

Case No.:1/1/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Approved
HQ File :01/83/050/01104/AM11/	RLA File :31/24/040/00209/AM11/	Lic.No/Date:3110046237 31.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 30.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Phone Card/Scratch Card (printed on coated paper board)	28000 Kg	1. Paper Board (Coatd and relevant GSM) 2. Printing Ink (TNK Toko UV ink) 3. Varnish (TNK Toko UV Varnish)	33600 Kgs 972.384 Kgs 147.07 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on .29.6.2011			

37	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

38	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:29.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.

39	Case No.: 16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

40	Case No.: 17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Deffered
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:01.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

41	Case No.: 38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

42	Case No.: 8/9/83-ALC1/2011	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00127/AM12/	RLA File :03/95/040/00755/AM11/	Lic.No/Date:0310609941 07.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

43	Case No.: 19/9/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM12/	RLA File :03/94/040/00870/AM11/	Lic.No/Date:0310610935 13.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

44	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

45	Case No.:2/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00836/AM11/	RLA File :08/24/040/00212/AM11/	Lic.No/Date:0810095816 28.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

46	Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

47	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

48	Case No.:5/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00839/AM11/	RLA File :08/24/040/00322/AM11/	Lic.No/Date:0810095819 28.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.:6/45/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2011	Status:Case
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49			01.06.2011	Deferred
	HQ File :01/83/050/00840/AM11/	RLA File :08/24/040/00331/AM11/	Lic.No/Date:0810095836 28.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

50	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.6.2011.			

51	Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

52	Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

53	Case No.:18/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00137/AM12/	RLA File :03/94/040/00994/AM11/	Lic.No/Date:0310614822 08.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.:11/9/83-ALC1/2011	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00130/AM12/	RLA File :03/94/040/00973/AM11/	Lic.No/Date:0310616614	Defer

54			18.02.2011	Date:29.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.				

55	Case No.:9/9/83-ALC1/2011	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00128/AM12/	RLA File :03/94/040/00989/AM11/	Lic.No/Date:0310616931 21.02.2011	Defer Date:29.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

56	Case No.:10/9/83-ALC1/2011	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00129/AM12/	RLA File :03/94/040/00997/AM11/	Lic.No/Date:0310616934 21.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

57	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

58	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Accordingly the case may be re-listed on 29.6.2011..			

59	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.

60	Case No.:20/9/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00139/AM12/	RLA File :03/94/040/00518/AM11/	Lic.No/Date:0310618196 28.02.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

61	Case No.:17/9/83-ALC1/2011	Party Name:CREATIVE TECHNO SOLUTIONS	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00136/AM12/	RLA File :03/94/040/01031/AM11/	Lic.No/Date:0310618811 02.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

62	Case No.:12/9/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00131/AM12/	RLA File :03/95/040/00958/AM11/	Lic.No/Date:0310620337 09.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

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Case No.:21/9/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status :Case Approved
HQ File :01/83/050/00140/AM12/	RLA File :03/95/040/00968/AM11/	Lic.No/Date:0310620564 10.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/24/2010-Ch.II dated 1.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Oryzalin Technical 95% Min.	1 Kg	3,5 Dinitro-N-Dipropyl Sulfonyl Chloride (96% Min.)	1.115 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:22/9/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2011	Status:Case
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64			01.06.2011	Approved
	HQ File :01/83/050/00141/AM12/	RLA File :03/95/040/00989/AM11/	Lic.No/Date:0310620797 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/93/2007-Ch.II dated 5.5.2010 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	STEROL 1306 (Tri Decyl Alcohol (6) Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.439 Kg 0.580 Kg
	STEROL 1308 (Tri Decyl Alcohol (8) Mole Ethoxylate)	1 kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.369 Kg 0.650 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:23/9/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00142/AM12/	RLA File :03/95/040/00988/AM11/	Lic.No/Date:0310620756 11.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

66	Case No.:24/9/83-ALC1/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Added
	HQ File :01/83/050/00143/AM12/	RLA File :03/95/040/00913/AM11/	Lic.No/Date:0310620789 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

67	Case No.:28/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00147/AM12/	RLA File :03/94/040/01080/AM11/	Lic.No/Date:0310620795 11.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

68	Case No.: 30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

69	Case No.: 47/9/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00166/AM12/	RLA File :03/94/040/01091/AM11/	Lic.No/Date:0310620742 11.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

70	Case No.: 14/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00133/AM12/	RLA File :03/94/040/01085/AM11/	Lic.No/Date:0310621234 15.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

71	Case No.: 2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

72	Case No.: 13/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00132/AM12/	RLA File :03/94/040/01119/AM11/	Lic.No/Date:0310622167 18.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.: 41/9/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Approved
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73	HQ File :01/83/050/00160/AM12/	RLA File :34/24/040/00263/AM11/	Lic.No/Date:3410029667 18.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/3/2008-Ch.II dated 19.4.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:15/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00134/AM12/	RLA File :03/94/040/01054/AM11/	Lic.No/Date:0310622633 22.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

75	Case No.:16/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00135/AM12/	RLA File :03/94/040/01053/AM11/	Lic.No/Date:0310622638 22.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

76	Case No.:39/9/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00158/AM12/	RLA File :07/24/040/00512/AM11/	Lic.No/Date:0710078256 22.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

77	Case No.:51/9/83-ALC1/2011	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00170/AM12/	RLA File :34/24/040/00247/AM11/	Lic.No/Date:3410029677 22.03.2011	Defer Date:29.06.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.

78	Case No.: 5/1/83-ALC1/2011	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011.. Accordingly the case may be relisted on 29.6.2011			

79	Case No.: 27/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00146/AM12/	RLA File :07/21/040/00952/AM11/	Lic.No/Date:0710078292 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

80	Case No.: 29/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00148/AM12/	RLA File :07/21/040/00986/AM11/	Lic.No/Date:0710078291 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

81	Case No.: 45/9/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00164/AM12/	RLA File :03/94/040/01128/AM11/	Lic.No/Date:0310623208 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

82	Case No.: 46/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00165/AM12/	RLA File :07/21/040/00976/AM11/	Lic.No/Date:0710078288 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

83	Case No.: 53/9/83-ALC1/2011	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00172/AM12/	RLA File :34/24/040/00212/AM11/	Lic.No/Date:3410029739 24.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

84	Case No.: 9/1/83-ALC1/2011	Party Name:JOCIL LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01112/AM11/	RLA File :09/24/040/00570/AM11/	Lic.No/Date:0910046084 25.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

85	Case No.: 3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

86	Case No.: 4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

87	Case No.: 31/9/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00150/AM12/	RLA File :03/95/040/00997/AM11/	Lic.No/Date:0310623958 29.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.: 52/9/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:9/83-ALC1/2011	Status: Case
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88			01.06.2011	Deferred
	HQ File :01/83/050/00171/AM12/	RLA File :34/24/040/00339/AM11/	Lic.No/Date:3410029792 29.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

89	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

90	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

91	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

92	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.:42/9/83-ALC1/2011	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM12/	RLA File :03/94/040/01137/AM11/	Lic.No/Date:0310624876	Defer

93			01.04.2011	Date:29.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.				

94	Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

95	Case No.:44/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00163/AM12/	RLA File :03/94/040/01161/AM11/	Lic.No/Date:0310624851 01.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

96	Case No.:40/9/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00159/AM12/	RLA File :07/24/040/00553/AM11/	Lic.No/Date:0710078525 05.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

97	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

98	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.

99	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.6.2011.			

100	Case No.:4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

101	Case No.:33/9/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00152/AM12/	RLA File :08/24/040/00385/AM11/	Lic.No/Date:0810098238 15.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

102	Case No.:1/5/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00049/AM12/	RLA File :04/24/040/00337/AM11/	Lic.No/Date:0410123439 20.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

103	Case No.:32/9/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00151/AM12/	RLA File :02/24/040/00011/AM12/	Lic.No/Date:0210157954 20.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

104	Case No.:5/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00053/AM12/	RLA File :03/95/040/00011/AM12/	Lic.No/Date:0310627862 25.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

105	Case No.:4/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00052/AM12/	RLA File :03/95/040/01054/AM11/	Lic.No/Date:0310627857 25.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

106	Case No.:6/5/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00054/AM12/	RLA File :05/24/040/00020/AM12/	Lic.No/Date:0510288572 25.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

107	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

108	Case No.:34/9/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00153/AM12/	RLA File :02/24/040/00013/AM12/	Lic.No/Date:0210158234 28.04.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.			

	Case No.:35/9/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
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109	HQ File :01/83/050/00154/AM12/	RLA File :05/24/040/00234/AM10/	Lic.No/Date:0510289143 29.04.2011	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.6.2011.				

110	Case No.:2/9/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00121/AM12/	RLA File :03/94/040/00136/AM12/	Lic.No/Date:0310631398 16.05.2011	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011				

111	Case No.:1/9/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00120/AM12/	RLA File :03/95/040/00118/AM12/	Lic.No/Date:0310631454 18.05.2011	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011				

112	Case No.:3/9/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059 19.05.2011	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011				

113	Case No.:25/9/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00144/AM12/	RLA File :03/94/040/00171/AM12/	Lic.No/Date:0310631895 19.05.2011	Defer Date:29.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011				

114	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254 20.05.2011	Defer Date:29.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011

115	Case No.: 38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

116	Case No.: 57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

117	Case No.: 58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

118	Case No.: 59/9/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Deferred
	HQ File :01/83/050/00178/AM12/	RLA File :31/24/040/00289/AM11/	Lic.No/Date:3110048226 24.05.2011	Defer Date:29.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.6.2011			

	Case No.: 60/9/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status: Case Approved
	HQ File :01/83/050/00179/AM12/	RLA File :31/24/040/00198/AM11/	Lic.No/Date:3110048227 24.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/9/2010-Ch.II dated 16.11.2010 the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Thiamethoxam 20% + Chlorantraniliprole 10% SC	1 Kg	1. Thiamethoxam Technical (100%) 2. Chlorantraniliprole Technical (100%) 3. Tetra Sodium Pyro Phosphate 4. Rhodopol 23 (Xanthane gum)	0.204 Kg 0.102 Kg 0.0003 Kg 0.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:61/9/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:9/83-ALC1/2011 01.06.2011	Status:Case Approved
HQ File :01/83/050/00180/AM12/	RLA File :31/24/040/00204/AM11/	Lic.No/Date:3110048228 24.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (ChemDiv.) vide U.O.No. 15022/3/2010-Ch.II dated 24.1.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Chodinafop Propargyl Technical (96% a.i) 2. Cloquintocet Meyl Technical (95% a.i) 3. Atplus 245 (Alkoxylated alcohol) 4. Hostapon THPC (Fatty Acid Methylauride, sodium salt) 5. Sipernat 50S (Silicon dioxide)	0.159 Kg 0.040 kg 0.440 Kg 0.040 kg 0.313 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:10.06.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer